## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 33872/2025 [Arising out of impugned final judgment and order dated 24-04-2025 in CC No. 1425/2015 passed by the National Consumers Disputes Redressal Commission, New Delhi]

UNITED INDIA INSURANCE CO. LTD.

Appellant(s)

VERSUS

ROYAL MULTISPORT PRIVATE LIMITED.

Respondent(s)

FOR ADMISSION

IA No. 195562/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS AND IA No. 195560/2025 - EX-PARTE STAY

Date: 01-09-2025 This matter was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE VIKRAM NATH HON'BLE MR. JUSTICE SANDEEP MEHTA

For Appellant(s): Ms. Aishwarya Bhati, (ASG), Sr. Adv.

Mr. Amit Kumar Singh, AOR Ms. K Enatoli Sema, Adv. Ms. Chubalemla Chang, Adv. Mr. Prang Newmai, Adv.

For Respondent(s): Mr. Neeraj Kishan Kaul, Sr. Adv.

Mr. Rony Oommen John, AOR

Mr. Anuj Dubey, Adv.
Ms. Ira Mahajan, Adv.
Mr. Varad S. Kolhe, Adv.
Mr. Saumitr Malviya, Adv.
Mr. Udit Sidhra, Adv.
Mr. Varun Tyagi, Adv.

UPON hearing the counsel the Court made the following O R D E R

Ms. Aishwarya Bhati, learned senior counsel, appearing for the appellant-United India Insurance Co. Ltd., prays for and is granted two weeks' time to file additional documents, in particular, the application

submitted for obtaining insurance and the documents filed along with it, relevant to present issue.

List the matter after two weeks.

(NEETU KHAJURIA) ASST.REGISTRAR-CUM-PS (RANJANA SHAILEY) ASSISTANT REGISTRAR